

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2363
ANSWERED ON:12.03.2013
LAND BORDER AGREEMENT
Singh Kunwar Rewati Raman

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has recently approved a draft Constitution Amendment Bill which would assist in implementation of border agreement held between India and Bangladesh in 2011;
- (b) If so, the details thereof;
- (c) whether additional provisions have been added in the Land Border Agreement, 1974 during the last visit of the Prime Minister to Bangladesh; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): During the State visit of the Prime Minister to Bangladesh in September 2011, "Protocol to the Agreement between the Government of India and the Government of Bangladesh and Related Matters" was signed. It settled the long outstanding land boundary issues related un-demarcated segment of 6.1 kms; territories in adverse possession; and exchange of enclaves.

The Cabinet has, on 13th February, 2013, approved the draft of a Constitution (Amendment) Bill for implementing the India-Bangladesh Land Boundary Agreement (LBA) 1974 and the Protocol to LBA signed in 2011.